

TDSAT against the imposition of above penalty. Presently, the matter is *sub-judice* in Hon'ble TDSAT.

For violation of Indian Telegraph Act, 1885 by M/s STL, a non-licensed entity, a case has been registered with Economic Offence Wing of CBI. The matter is under investigation by CBI.

#### **Utilization of land assets of BSNL and MTNL**

2701. SHRI K.N. BALAGOPAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether BSNL and MTNL have approached Government with a proposal to utilize its real estate value to make additional funds to overcome from the present financial crisis;
- (b) if so, the details thereof; and
- (c) the details of the total land asset of BSNL and MTNL?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Department of Telecommunications (DoT) has received the following proposals from BSNL regarding utilisation of real asset value to make additional funds:—

- (i) Renting out of space at Shillong, Meghalaya to M/s Sparsh BPO Services Limited.
- (ii) Renting out vacant telephone exchange building at H. D. Kote, Mysore, Karnataka to Child Development Project Office, Government of Karnataka.
- (c) As on 31.3.2011, the book values of land assets of BSNL and MTNL are Rs. 1148 crores and Rs. 296 crores respectively.

#### **Phone tapping**

2702. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the proposed Right to Privacy Bill is being drafted in such a manner that it will not give protection to individuals and politicians against phonetapping and interception of telephonic conversations;
- (b) if so, the reasons therefor and the details thereof;
- (c) whether some Ministries have reservations and are against illegal phonetapping of individual; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (d) The Government proposes to bring out a legislation that will provide protection to individuals in case their privacy is breached through unlawful means. The drafting of the legislation is at preliminary stage and details of the legislation are yet to be finalized.

**Public telephone facilities in rural areas in Gujarat**

2703. SHRI DILIPBHAI PANDYA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has any proposal to provide public telephone facilities including Fax/STD/ISD etc. in the rural areas of Patan/Banaskantha and Mehsana districts of Gujarat;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Village Public Telephone (VPT) facility has already been provided in all the inhabited villages of Patan, Banaskantha and Mehsana districts of Gujarat (as per Census, 2001) with financial support from Universal Service Obligation Fund (USOF). The details are given below:—

Sl. No.	Name of Districts	Number of inhabited villages as per Census, 2001	Number of villages covered with VPT facility
1.	Patan	519	519
2.	Banaskantha	1240	1240
3.	Mehsana	593	593

Bharat Sanchar Nigam Limited (BSNL) is having provision for providing Fax/STD/ISD facility on demand in Patan, Banaskantha and Mehsana districts of Gujarat. All VPTs provided by BSNL are having STD facility.

(c) Does not arise in view of (a) and (b) above.

**Telephone facilities in all villages of Gujarat**

†2704. SHRI NATUJI HALAJI THAKOR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of blocks, village panchayats and villages covered under telephone facilities by BSNL in Gujarat;

†Original notice of the question was received in Hindi.